IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

IB-426/ND/2017

In the matter of:

Mr. Rang Lal Verma (P) Ltd.

....PETITIONER

Vs.

PSA Impex (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Henna George, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner is present. It is seen from the records that an affidavit of service has been filed on behalf of the petitioner in relation to the Tracking report issued by the Courier, namely, Fact Logistics which shows that the consignment has been booked on 22.11.2017 and has been delivered on 23.11.2017 in relation to the service of the advance copy of the Application filed under the IBC, 2016.

The petitioner is directed to send one more notice this time through Post to the Corporate Debtor within a period of one week and a proof of dispatch as well as the Tracking report in relation to the service of notice directed to be taken, be filed on or before the next date of hearing i.e. 30.1.2018.

List on 30.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit